

CA-601/96

Chhedi Kumar Jha & Ors. vs. Union of India and Ors.

1./ 24.10.96. Defects as pointed out in item No. 7, 21, 22, 23 and 24 have not been removed. List it on 4.11.96 for removing defects.

*Defects*  
/CBS/

*Ch*  
(M.L. Paswan)  
Dy. Registrar.

2/4.11.96 Sri. M. L. Paswan, Dy. Registrar.

The learned counsel for the applicant is absent.  
Defects have not been removed. Let 20.11.96 be fixed for removing the defects.

*AM*  
PKL  
8/11/96

*Ch*  
( M. L. Paswan )  
Dy. Registrar

3/20.11.96 Learned counsel for the applicant is absent. Defects have been removed. Hence, let the case be put up on 4.12.96 before the Hon'ble Division Bench for hearing on admission.

SKS

*Ch*  
( M.L. Paswan )  
Dy. Registrar

1/04.12.96

None appears. List on 16.01.1997 for admission.

SKJ

(D. Purkayastha)  
Member (J)(K. D. Saha)  
Member (A)

2

16.1.97

List on 21.2.97 for admission.

CM

(V.N. Mehtora)  
Vice-Chairman

3

21.2.97

List on 29.4.97 for hearing on  
admission.

CM

(V.N. Mehrotra)  
Vice-Chairman

4./ 29.4.97. Shri S. B. Jha, the counsel for the applicant  
have  
The applicant has moved an application seeking  
permission to join in this application. Permission is granted.

Heard learned counsel for the applicant. Admit. Issue  
notices to the respondents to file written statement within  
four weeks. Rejoinder, if any, may be filed within two weeks  
thereafter. List it on 17.7.97 before the Registrar I/C for  
completion of pleadings. Requisites may be filed within one week.

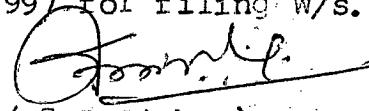
/CBS/

(K. Muthu Kumar)  
Member (A)(V.N. Mehrotra)  
Vice-chairman

Receipt  
notices  
in file  
7/5/97

5/17.7.1997

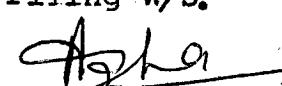
The learned counsel for the applicant is present. None for the respondents. Brief of the O.A. has been served to the Sr. Standing Counsel. Receipt showing service of the Brief is kept on the record. W/s has not yet been filed. Put up on 13.8.1997 for filing W/s.

  
( S.P.Sinha )  
Dy. Registrar I/C

MPS.

6/13.8.1997

The learned counsel for the applicant is present. None for the respondents. No W/s has yet been filed. Put up on 9.9.1997 for filing W/s.

  
( A.K.Jha )  
Dy. Registrar I/C

MPS.

7/9.9.1997 The learned counsel for the applicant Shri S.B.Jha is present. None for the respondents. Written statement has not yet been filed. Four weeks <sup>as a last chance</sup> is allowed to file written statement. Put up on 3.10.1997 for completion of records. No further time shall be allowed for this purpose.

MPS.

8/3.10.1997

The learned counsel for the applicant Shri S.B.Jha is present. None for the respondents. Written statement has not yet been filed though sufficient time was given therefor. In the circumstances, let this case be listed before the Hon'ble Bench for direction on 23.10.1997. In the meantime, the respondents may file their written statement.

MPS.

9/23.10.97

W/s not filed so far. Four weeks further time is allowed for the same. Rejoinder, if any, may be filed within two weeks thereafter.

List on 02.01.1997 for direction.

  
( V.N.Mehrotra )  
Vice-Chairman

SKJ